IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

WEDNESDAY, THE THIRD DAY OF SEPTEMBER TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH AND THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 974 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 04/07/2025 in IA.No.2 of 2025 of the W.P.No. 28015 of 2024 on the file of the High Court.

Between:

1. The Principal Chief Conservator of Forests Aranya Bhavan, Telangana State, Hyderabad.
2. The Conservator of Forest, Mancherial Circle, district Mancherial.
3. The Divisional Forest Officer, WLW Division, Jannaram, Mancherial District
4. The Forest Range Officer, Tadlapet Range and Dandepally Mandal Mancherial District.

...APPELLANTS/ PETITIONERS/PETITIONERS

AND

1. Biyyala Rajalinganna @ Linganna Ex-Animal Tracker, R/o H. No. 2- 56, Dosthnagar Village Kadam Mandal, Nirmal District.
2. The Industrial Tribunal cum Labour Court Cum- VI Additional District Judge Court, At Godavarikhani.

...RESPONDENTS RESPONDENTS/RESPONDENTS

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 04- 07- 2025 passed in I. A. No. 2 of 2025 in W. P. No. 28015 of 2024 pending disposal of the Writ Appeal in the interest of justice.

Counsel for the Appellants: SRI MOHAMMED IMRAN KHAN, ADDL. ADVOCATE GENERAL
Counsel for the Respondent No.1: SRI P.GOVINDA RAJULU
Counsel for the Respondent No.2: SRI T.VENKAT RAJU, GP FOR LABOUR

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.974 of 2025

JUDGMENT:

Sri Mohammed Imran Khan, learned Additional Advocate General, appears for the appellants.

Learned counsel Sri P.Govinda Rajulu appears for respondent No.1.

Sri T.Venkat Raju, learned Government Pleader for Labour Department, appears for respondent No.2.

2. Heard the learned counsel for the parties.

3. The appeal is against the interim direction of the learned writ court asking the appellants, who are writ petitioners, to deposit 50% of the salary of respondent No.1 – workman (hereinafter referred to as, "the workman"), as per the Award dated 30.04.2024 passed in favour of the workman, pending adjudication of the writ petition.

4. Learned Additional Advocate General appearing for the appellants, though sought to raise the issue of maintainability of the Industrial Dispute before the Labour Court, but has confined himself to the interim direction of pre-deposit passed by the learned writ court. He submits that the appellants are ready to make the pre-deposit, but it will be in the interest of both the parties if the amount is not withdrawn during the pendency of the writ petition.

5. Learned counsel for the workman has also drawn the attention of this Court to the merit of the dispute which, in the present appeal, we are not required to go into in view of the pendency of the writ petition.

6. However, we deem it proper to observe that the appellants should abide by the interim direction passed by the learned writ court, but at the same time, the workman should not withdraw the amount in question till the writ petition is decided. The learned writ court, if deems appropriate, to direct the deposit to be kept in an interest bearing account under the Registrar General of this Court.

7. With the aforesaid observations, the instant appeal is disposed of. Let it be made clear that there is no observation touching the merits of challenge before the learned writ court. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-K. SREERAMA MURTHY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Industrial Tribunal cum Labour Court Cum- VI Additional District Judge Court, At Godavarikhani.
2. Two CCs to ADDL. ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI P.GOVINDA RAJULU, Advocate [OPUC]
4. Two CCs to GP FOR LABOUR, High Court for the State of Telangana, at Hyderabad. [OUT]
5. Two CD Copies

PSK.
TKS

HIGH COURT

DATED:03/09/2025

JUDGMENT

WA.No.974 of 2025



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

(8)
13/X/25
b.k